

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3906

ANSWERED ON:22.08.2005

VIOLATION OF LABOUR LAW BY MULTINATIONAL COMPANIES

Khan Shri Sunil;Pandey Dr. Laxminarayan;Tripathi Shri Chandramani

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the Indian Labour Laws are being openly violated by the multinational companies trading in the country;
- (b) if so, whether the Government have been receiving complaints from time to time regarding violation of labour laws by multinational companies;
- (c) if so, the details about the complaints received during the last one year, State-wise;
- (d) whether the incident which happened with the workers of Honda Motors Company of Gurgaon, Haryana on 25th June, 2005 is one such instance;
- (e) if so, whether the Government proposes to take any measures to check the exploitation of workers by the multinational companies; and
- (f) if so, by when and the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

- (a): The state governments are the appropriate Government for the enforcement of labour laws in the State sphere in respect of multinational companies under whose jurisdiction the factory/unit is set up. Whenever, there is any violation of labour laws appropriate action is taken in accordance with these laws by the state governments.
- (b) & (c): The information in respect of complaints regarding violation of labour laws during last one year, by multinational companies is being collected and will be laid on the Table of the House.
- (d): No, Sir.
- (e) & (f): Do not arise in view of answer to (d) above.